

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**M.A. No.102/2018**

**Un-numbered Company Appeal (AT) (Insolvency) No. /2018**  
**(F.No.20/04/2018/NCLAT/UR/286)**

**In the matter of:**

Burn Standard Ex-employees Welfare  
Association

.... Applicant/Appellant

Versus

Burn Standard Company Ltd.

.... Respondent

Appearance: Shri Kunal Singh, Advocate for the Applicant.

**09.05.2018**

When the aforesaid Application was taken up for consideration in the morning, none appeared for the Applicant and hence for the reasons stated in the order the Applicant was directed to remit the deficit Court fees by 11.05.2018. The order was also uploaded. Further, the dealing hand in the scrutiny Section was directed to intimate the Applicant also.

2. Pursuant to the same, Advocate Shri Kunal Singh appeared before me at about 05:00 PM and submitted that only two orders have been challenged and that he is ready to pay the deficit Court fee of ₹5,000/-.

3. The earlier order happened to be passed as the Applicant in para-1 of the Appeal memorandum described the Appeal as one against the impugned orders dated 06.03.2018 of the Hon'ble NCLT Kolkata Bench in CP (IB) No.244/KB/2017 [wrongly described as 244/KB/2018] in C.A. No.170, 171 and 83/KB/2018. All the three separate orders described as impugned orders have been filed and they are placed at pages 52A to 70. However, Court fee of only ₹8,000/- had been paid i.e. ₹5,000/- for the Appeal and ₹1,000/- each for the three Interlocutory Applications. Hence, in these circumstances, the earlier order came to be passed in the morning.

4. The counsel now draws my attention to reliefs (a) and (b) in the relief portion of the Appeal memorandum and submits that only the order dated 06.03.2018 in CP 244/KB/2017 and the order of the same date in C.A. No.83/KB/2018 [wrongly described as 83/KB/2017] are being challenged.

5. Hence, in these circumstances, the earlier order is modified to the extent that the deficit Court fee of ₹5,000/- be paid by 11.05.2018. The rest of the order remains the same.

(C.S. Sudha)  
Registrar